

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 36/RP/2017 Alongwith 64/IA/2017

Subject : Petition for review of order dated 21.3.2016 in Petition No. 142/TT/2014.

Date of Hearing : 27.2.2018

Coram : Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Maharashtra State Electricity Distribution Corporation Limited and 7 Others.

Parties present : Shri S.B. Upadhyay, Senior Advocate, PGCIL
Shri Hemant Singh, Advocate, PGCIL
Ms. Ankita Bafna, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesh, PGCIL

Record of Proceedings

Learned senior counsel for the review petitioner has made the following submissions:-

- a) Instant Review Petition is filed for review of Commission's order dated 21.3.2016 in Petition No. 142/TT/2016, in which transmission tariff for extension of bays at 765/400 kV Indore Sub-Station including Switchable Line Reactor at Indore and 765 kV Indore-Vadodara Transmission Line bypassing Vadodara Pooling Sub-station under Interim contingency scheme under IPP Projects in Madhya Pradesh and Chhattisgarh for the 2014-19 tariff period was allowed under the 2014 Tariff Regulations.
- b) There was time over-run of 155 and 121 days in CoD of Assets-I and II respectively. The total time over-run of 121 days in case of Asset-II was condoned. However, the time over-run of 62 days out of 155 days in case of Asset-I was not condoned as the delay in filing the application for grant of forest clearance was not justified.



- c) The Commission in the impugned order observed that the Review Petitioner wrote its first letter to the Superintendent, Kharmur Wildlife Sanctuary, Dhar for NOC for 765 kV Indore-Dahold line (Social Forest 3.190 hac. Jhabua Division + 9.050 Dhar Division) on 28.3.2012 and came to the erroneous conclusion that the time over-run of 62 days out of 155 days in case of Asset-I cannot not condoned as the delay in filing the application for grant of forest clearance was not justified.
- d) The Review Petitioner wrote its first letter for grant of forest clearance on 16.1.2012 to the DFO, Department of Forest, Jhabua (MP) and the said letter was there on record in the main petition but the same escaped the attention of the Commission.
- c) Modify the impugned order by allowing the total time over-run of 155 days in case of Asset-I and allow IDC and IEDC for the period of time over-run.
- d) Interlocutory Application No. 36/RP/2017 is filed for condonation of delay of 425 days in filing of the review petition and to condone the delay in filing the review petition. If the delay is not condoned, the Review Petitioner would suffer severe loss and injury.

2. After hearing the submissions of the Review Petitioner, the Commission reserved the orders on admissibility of the review petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

